

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:664
ANSWERED ON:25.02.2010
SALE OF SPURIOUS AND SUB STANDARD FERTILIZERS
Mahajan Smt. Sumitra

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the spurious and sub-standard fertilizers are being sold in the country of under branded names;
- (b) if so, the reasons therefor;
- (c) whether the Union Government is making efforts to make available better quality of fertilizers in different States; and
- (d) if so, the details of work done so far in this regard State-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (d): The sale, manufacturing etc. of fertilizers are regulated under the provisions of Fertiliser (Control) Order, (FCO) 1985, an order under the Essential Commodities Act, 1955. The specifications of various fertilizers have been laid down in Schedule of FCO, 1985. The Order prohibits manufacture and sale of fertilizers, which are not of prescribed standard.

The inspection of quality is a continuous process. There are 68 fertiliser quality control laboratories in the country to test the quality of fertilizers including the four laboratories of the Government of India namely Central Fertiliser Quality Control and Training Institute at Faridabad and three regional laboratories at Bomaby, Kalyani and Chennai. The State Governments are the enforcement agencies and are adequately empowered to take appropriate action against the offenders in terms of provisions contained in FCO, 1985 including for violation, if any in the quality of fertilizers.